

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH FRIDAY 'A': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

ITA No.4505/Del/2018

Assessment Year : 2013-14

ITA No.2514/Del/2018

Assessment Year : 2014-15

AKC Retailers Private Limited, 305, 3rd Floor, Bhanot Corner Pamposh Enclave, Greater Kailash-1, New Delhi PAN-AABCU0112B	Vs .	Assistant Commissioner of Income Tax, Ward- 2(1), New Delhi
(Appellant)		(Respondent)

Appellant by : Shri. M.P. Rastogi, Advocate

Respondent by : Shri. M. Baranwal, Sr. DR

Date of hearing : **22.01.2021**

Date of pronouncement : **22.01.2021**

ORDER

PER G.S. PANNU, VP :

These appeals by the assessee for the assessment year 2013-14 and 2014-15 are directed against the orders of CIT(A), New Delhi, dated 11.05.2018 and 19.02.2018.

2. The learned counsel for the assessee, vide its letter dated 19.01.2021, received through email, has requested for withdrawal of the appeals filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee.

5. In the result, the appeals of the assessee are dismissed.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 22.01.2021.

Sd/-

(SUDHANSHU SRIVASTAVA)

JUDICIAL MEMBER

Sd/-

(G.S. PANNU)

VICE PRESIDENT

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Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar